

IN THE COURT OF SH. AJAY KUMAR KUJAR,  
SPECIAL JUDGE (PC ACT) (CBI)-09, (MPs/MLAs CASES),  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.

ECIR/HQ/19/2017

U/S 3, 4 PMLAct, 2002

Deepak Talwar and others. v. Directorate of Enforcement

24.04.2020

Presence:

(Through Cisco Webex Meeting App)

Sh. Hariharan Senior Advocate with Sh. Tanveer Ahmed  
Mir Ld.Counsel for applicant / accused Deepak Talwar.

Sh. Nitesh Rana, learned Special Public Prosecutor for  
Enforcement Directorate.

The bail application was listed today at 12 noon with the consent of both the parties for hearing through Video Conference. It has been taken up for hearing through Cisco Webex Meeting App facilitated by the Computer Branch of RADC on account of nationwide lockdown upto 03/05/2020 and in terms the instructions of Ld. District and Sessions Judge,RADC.

The Enforcement Directorate (herein after ED) had to file scanned copy of the judicial record / case law on which the Ld.counsel for ED wanted to place reliance at the time of



- 1 -

*[Handwritten Signature]*  
24.4.2020

arguments. However, only a fresh reply dated 23.04.2020 has been filed by the Enforcement Directorate today only, which has been received by the undersigned from the PA of the Ld. District and Sessions Judge, RADC via e-mail at 10.15 am. This reply runs into 23 pages and reference has been made to the various statements of witnesses, portions of the Complaint and documents filed and relied upon by the ED.

Learned Counsel for the applicant has also filed the copy of the Complaint along with the attachments (copies of Relied Upon Documents of ED) through the office of the Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi. The Complaint runs into more than 90 pages and it appears that ten attachments, which are in the 'PDF' form, contain about 2100 pages.

The bail application itself runs into 107 pages.

It is case where Criminal Complaint has already been filed by ED in the court and accused have been summoned after cognizance by the Court. This second regular bail application filed during the 'closure' of Courts has been assigned to me by the Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi. The case file in



- 2 -

*[Handwritten signature]*  
24.4.2020

physical form cannot be placed before me on account of closure of courts.

Since voluminous record has been received through E-mail from the Office of Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi I require sometime to go through the documents which have been furnished. It is a voluminous record and will take time for perusal. Arguments on the bail application cannot be heard unless I am conversant with Complaint, contents of the Bail application and reply thereto.

Further, reply filed by the Enforcement Directorate today is neither scanned copy nor it is signed. Sh. Nitesh Rana, learned Special Public Prosecutor for the ED has been asked to submit a scanned and signed copy of the reply in 'PDF' form, through the office of the Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi.

Both the parties have also been directed to file written synopsis of the arguments in not more than five pages each, latest by **27.04.2020** through the office of Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi.



*[Handwritten signature]*  
24.4.2020

Matter is now listed for arguments on bail application through Video Conferencing on 28.04.2020 at 2 pm. Time is fixed with the consent of both the parties.

A scanned and signed copy of this order is being sent through Whats App to Sh. Vivek P.A. to Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi and also Incharge, Computer Branch with a direction to him to upload the same on official website of Delhi District Courts at the earliest and also for providing the copy of the order to all concerned. The signed hard copy of the order shall be placed on the record of the judicial file in the court as soon as work is resumed from the Court premises.



*Ajay*  
24.4.2020

**(AJAY KUMAR KUHAR)**  
**Special Judge (PC Act) (CBI)-09,**  
**(MPs/MLAs Cases), RADC,**  
**New Delhi/24.04.2020 (a)**

**AJAY KUMAR KUHAR**  
**Special Judge (PC Act) (CBI-09)**  
**(MPs/MLAs Cases)**  
**Court No. 502, Fifth Floor**  
**Rouse Avenue District Court**  
**New Delhi**